

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.403

CA/40/ND/2022, CA/226/ND/2022, In CP/10/3/2016

IN THE MATTER OF:

Ansal Properties & Infrastructure Ltd.

...

Applicant

under Section 73 (4).

Order delivered on 15.07.2024

Coram:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P S Sharda, Adv., for Applicants in CA 226/2022 in CP 10/3/2016, Mr. P. Nagesh, Sr. Adv., Ms. Mahima Shekhawat, Mr. Akshay Sharma, Adv., in CA-40/2022, Mr. Abdul Saini, Company Secretary in person
For the Respondent : Mr. P. Nagesh, Sr. Adv., Ms. Mahima Shekhawat, Mr. Akshay Sharma, Adv., in CA-226/2022
For the RP : Ms. Vastala Kak, Mr. Raghav Dembla for the RP

ORDER

CP/10/3/2016:-

Mr. P S Sharda, Ld. Counsel for the Applicant in CP/10/3/2016 and has submitted that he received compilation of document in four volumes yesterday and seeks some time to peruse and file objection if any to the said document.

List this matter on **08.08.2024**.

CA/226/ND/2022:-

Mr. P S Sharda, Ld. Counsel for the Applicant is present through VC. Mr. P. Nagesh, Ld. Sr. Counsel for the Respondent in CA/226/ND/2022 is present physically. List this matter on **08.08.2024**.

CA/40/ND/2022:-

Mr. P. Nagesh, Ld. Sr. Counsel for the Applicant in CA/40/ND/2022 is present. Ld. Sr. Counsel has submitted that compilation of the documents filed before this Tribunal. List this matter on **08.08.2024**.

**-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**